

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 319

(IB)-667(ND)2019

IA/4242/2020, IA/4848/2020, IA/4931/2020 & IA/5111/2020

IN THE MATTER OF:

M/s. Renu Proptech Pvt. Ltd

... **Applicant/Petitioner**

Versus

M/s. Red Topaz Real Estate Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 25.11.2020

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENTS: Mr. Rakesh Kumar-Adv, Ms Preeti Kashyap-Adv appearing for RP, Mr Vekas Garg, Mr. Swastik Dalai, Adv. (for Applicant) Gaurav Gupta Adv, Ms. Kshirja Agarwal for HDFC Bank, Applicant Bank, Dissenting Secured Financial Creditor

ORDER

IA/4242/2020: Ld. Counsel appearing for the Petitioner submitted that he has already received the reply from the Respondent and seeks time to file the rejoinder. One week is granted to file rejoinder and no further adjournment will be granted. List the matter on 06.01.2021.

IA/4848/2020: This is the Status Report. The same is taken on record subject to just exceptions.

The IA stands closed.

IA/4931/2020: This is an application filed by the dissenting Financial Creditor against the approval of the Resolution Plan, which has been filed by Resolution Professional and registered as IA/5111/2020. Registry is directed to list this IA along with the IA/5111/2020. List the matter on 06.01.2021.

